

ITEM NO.53

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.594/2023

(Arising out of impugned final judgment and order dated 09-12-2022 in OMP (T) (COMM.) No.125/2022 passed by the High Court of Delhi at New Delhi)

UNION OF INDIA

Petitioner(s)

VERSUS

RELIANCE INDUSTRIES LTD. & ORS.

Respondent(s)

(With I.R. and IA No.4566/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 09-01-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. A.K. Ganguli, Sr. Adv.
Mr. Shailendra Swarup, AOR
Ms. Bindu Saxena, Adv.
Ms. Mamta Tiwari, Adv.
Mr. Kirit S. Javali, Adv.
Ms. Charli Ambwani, Adv.
Ms. Aparajita Swarup, Adv.
Ms. Richa Tiwari, Adv.
Mr. Arunabha Ganguli, Adv.

For Respondent(s) Mr. Harish N. Salve, Sr. Adv.
Mr. Sameer Parikh, Adv.
Ms. Sonali Basu Parekh, Adv.

Mr. Ishan Nagar, Adv.
Ms. Tanya Chaudhry, Adv.
Mr. Prateek Khandelwal, Adv.
Mr. Abhishek Thakral, Adv.
Ms. Gayatri Goswami, Adv.
Ms. Chetna Rai, Adv.
M/s. Parekh & Co.

Mr. Mahesh Agarwal, Adv.
Mr. Rishi Agrawala, Adv.
Mr. Ankur Saigal, Adv.
Ms. Niyati Kohli, Adv.
Mr. Pranjit Bhattacharya, Adv.
Mr. Pratham Vir Agarwal, Adv.
Mr. E.C. Agrawala, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 We are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution of India.
- 2 The Special Leave Petition is accordingly dismissed.
- 3 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar